

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.1**

**Ex. Miscellaneous Application No. 77238 of 2019
AND
Ex. Appeal No. 72050 of 2013**

Arising out of Order-in-Original CCE/SHILLONG NO.09/2012 Dated 14/09/2012 passed by the Commissioner of Central Excise, Shillong.

Commr. of Central Excise, Shillong

Morello Compound,
M. G. Road,
Shillong-793001

Appellant (s)

VERSUS

M/s. Adhunik Cement Ltd.

P. O. Lumshnong, Distt. Jaintia Hills,
Meghalaya-793220

Respondent (s)

APPEARANCE :

Shri T. Mondal, Authorized Representative for the Appellant
Shri Abhishek Gupta, CA for the Respondent

CORAM:

**HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

**MISC. ORDER NO. 75169/2020
FINAL ORDER NO.75215/2020**

Date of Hearing : 31 January 2020
Date of Decision : 31 January 2020

PER BENCH:

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

Ex. Appeal No. 72050 of 2013

2. Shri T. Mondal, Authorized Representative appeared on behalf of the Revenue. Shri Abhishek Gupta, CA appeared on behalf of the Respondent.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. V. Subba Rao)
Member (Technical)

Pooja